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Drugs and Cosmetics (1st Amendment) Rules 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification G.S.R. No. 430, dated the 19th April, 1980, publishing the Drugs and Cosmetics (1st Amendment) Rules, 1980. [Placed in Library. See No. LT-1051/80].

Notification of the Ministry of Finance (Department of Revenue)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy (in Bnglish and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 386(E), dated the 1st July, 1980, alongwith an Explanatory Memorandum thereon [Placed in Library. See No. LT-1005' 80].

Reports and Accounts (1911 -78) and (1978-79) of the Repatriates Cooperative Finance and Development Bank Limited, Madras and Related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUNGON): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:-

- (i) Ninth Annual Report and Accounts of the Repatriates Cooperative Finance and Development, Bank Limited. Madras, for the year 1977-78, together with the Audit Report on the Accounts and a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-1035/80J.
- (ii) Tenth Annual Report and Accounts of the Repatriates Cooperative Finance and Development

Bank Limited, Madras, 'for the year 1978-79, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-1036/80J.

the Lok Sabha

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI NARASINGHA NANDA (Orissa): Sir, I beg to present the Fortyfirst and the Forty-second Reports Of the Committee on) Subordinate Legislation.

SHRI BHUPESH GUPTA (West Bengal): With your permission, Sir, may this *** leave the House for a moment.

RESIGNATION BY SHRI A. R. **ANTULAY**

MR. CHAIRMAN: I have an announcement to make. I have to inform the Members that I have received a letter from Shri A. R. Antu-lay, a Member representing the State of Maharashtra resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from the 3rd July, 1980.

MESSAGES FROM THE LOK SABHA

- (I) The Essential Services Mainten ance (Assam) Bill, 1980.
- (II) The Assam State Legislature (Delegation of Powers) Bill, 198*.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha .signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct Of Business

•Expunged as ordered by the Chair.